

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 137 OF 2010

AND

O.A. NO. 630 OF 2009

Thursday, this the 7th day of July, 2010.

CORAM:

HON'BLE MR K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

1. G.F. Fernandez, S/o. Basil Fernandez,
Section Engineer/Telecommunication/
Southern Railway/Palghat
Residing at : "FERN DALE"
Ummini, Dhoni P.O., Palghat – 678 009. **Applicant**

(By Advocate Mr. T.C. Govindaswamy)

Versus

1. Union of India, represented by
The General Manager, Southern Railway
Headquarters Office, Park Town P.O.,
Chennai – 3.
2. The Chief Personnel Officer
Southern Railway, Headquarters Office,
Park Town P.O., Chennai – 3.
3. The Chief Signal & Telecommunication Engineer,
Southern Railway, Headquarters Office,
Park Town P.O., Chennai – 3.
4. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.
5. The Sr. Divisional Signal &
Telecommunication Engineer,
Southern Railway, Palghat Division,
Palghat. **Respondents**

(By Advocate Mr. Sunil Jacob Jose, SCGSC).

II. Jayan P. Gopal, S/o Gopal,
 Section Engineer/Telecommunication/
 Southern Railway/Palghat,
 residing at : "Sreelakam"
 Chudualathur, Shornur P.O., Palghat District. Applicant

(By Advocate Mr. T.C. Govindaswamy)

Versus

1. Union of India, represented by
 The General Manager, Southern Railway
 Headquarters Office, Park Town P.O.,
 Chennai – 3.
2. The Chief Personnel Officer
 Southern Railway, Headquarters Office,
 Park Town P.O., Chennai – 3.
3. The Chief Communication Engineer,
 Southern Railway, Headquarters Office,
 Park Town P.O., Chennai – 3.
4. The Divisional Railway Manager,
 Southern Railway, Palghat Division,
 Palghat.
5. The Sr. Divisional Signal &
 Telecommunication Engineer,
 Southern Railway, Palghat Division,
 Palghat.

.... Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC).

The application having been heard on 07.07.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER

The issues involved in both these cases are identical, the same are disposed of by this common order.

2. When the cases were taken up for hearing today, it transpired that on account of retirement of two employees on 30.06.2010, two vacancies have arisen against which it may be possible to accommodate the applicants in O.As

No. 630/09 and No. 137/10, as per the letter dated 10.06.2010 from Assistant Personnel Officer-I, Southern Railway, Palaghat addressed to Chief Personnel Officer, Southern Railway, Madras. In view of the vacancies that have arisen, the respondents are directed to consider favorably the representations of the applicants in O.A. 630/09 and 137/10 as early as possible but not later than six weeks. Till such time the decision taken on their representations is communicated to them, the Interim Order against their transfer to Salem will continue.

3. With the above directions, these two O.As are disposed of. No order as to costs.

(Dated, the 7th July, 2010.)


K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER

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